

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 610  
28/59/ND/2024

**IN THE MATTER OF:**

**Mr. P.S. Mallikarjuna Setty**

...**APPLICANT**

**Vs.**

**M/s. Raxa Health Information Services Pvt. Ltd.**

...**RESPONDENT**

**Section**

**U/s 59,73(4),74(2)**

**Order delivered on 06.06.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Paul Frederick adv.

**For the SEBI**

:Mr. Ankit Gupta Advocate

**For the Respondent**

:Mr. Nikhil Mehra, Adv, Counsel for  
Respondent 1 & 2

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that the main counsel is not available today and therefore sought adjournment.

Ld. Counsel on behalf of the R-1, R-2 is present and submitted that they have filed their reply however their reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same be reflected on the e-portal. Ld. Counsel on behalf of R-11 (SEBI) present and submitted that there is no relief is sought against the SEBI and no contention is made against the R-11 and therefore sought liberty to move an application for during of the same. Liberty is granted. List the matter on **22.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**